self, be associated as student observer. The decision of the Executive Council is yet to be implemented.

(b) The University is competent to Frame/amend its Ordinances. In accordance with the provision of the Banaras Hindu University Act. amendment to an Ordinance has also to be submitted to the Visitor who has the power to disallow. The University has not yet submitted the relevant amendment to the Ordinance to the Visitor.

## L.I.G. FLATS CONSTRUCTED BY D.D.A.

1745. CHAUDHARY A. MOHAMMAD: Will the Minister of WORKS AND HOUS ING AND HEALTH AND FAMILY

PLANNING be pleased to state:

(a) whether Government have received any Memorandum from the residents of L1G flats built by the DDA which are badly constructed and are costly too; and if so, what are the main issues that have been raised therein; and

(b) whether Government have considered the points raised in the Memorandum; and if so, what action is proposed to be taken thereon?

THE MINISTER OE STATE IN THE MINISTRY OF WORKS AND HOUSING (PROF. DEBIPRASAD CHATTOPA-

DHYAYA): (a) Yes, Sir. Sometime back the Welfare Association Lawrance Road forwarded to the Ministry, copies of the Memorandum addressed by them to the Delhi Development Authority. The main issues raised by them are regarding the cost of the flat, structural defects in the flats and request of provision of another set of flats in the place of the existing ones.

(b) The points raised in the Memorandum are being examined by the Delhi Development Authority.

#### I'.H'MI M OF PROVIDENT FLMI TO THE **RETIRED SCHOOL PRINCIPALS**

1746. SHRI JAGAN NATH BHARD WAJ: Will the MINISTER OF EDUCA TION AND SOCIAL WELFARE be pleas ed to state:

(a) whether it is a tact that a lew Principals of Government Higher Secondary

1972 have not yet been paid then Provident Fund and gratuity;

(b) if so, the names of such Principals and the dates on which they have retired and the reasons for which payments have-not been made to them;

(c) what steps are being taken in the mallei to make immediate payment to these Principals; and

(dj the action taken or proposed to be taken against the persons responsible for the delay?

1111 DEPUTY MINISTER IN THE MINISTRY OI EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): fa) to (c) Only one Principal, Shri R. K. Aggarwal, working at Gandhi Memorial Higher Secondary School Shahdara, retired on 9-3-72. Although his relieving orders were issued by the Delhi Administration on In-a-1972, Shri Aggarwal did not hand over lite charge of the school till 29-3-1972. On this account the pavment of Provident Fund and gratuity could not be finalised. The matter is under of consideration the Delhi Administration.

M) Does not arise.

कलकत्ता में "ओरेन्ज स्पेशल" की बिकी

1747. श्री ओइम प्रकाश त्यागी: क्या कृषि मंत्री 31 मई, 1972 को राज्य सभा में तारांकित प्रक्रन संख्या 509 के दिये गये उत्तर को देखेंगे ग्रीग यह बताने की कुपा करेंगे कि:

(क) कलकल्ता में प्योर ड्रिक्स द्वारा फरवरी, 1971 तक "ग्रोरेन्ज स्पेशल" किन परिस्थितियों में बैचा जा रहा था जबकि उस कम्पनी ने 1969 से 1971 तक किसी ओरेन्ज स्पेणल कांसेन्टेट का उत्पादन नहीं किया ;

(ख) भारतीय बाजारों में ग्रोरेन्ज स्पेशल की बिकी को बंद किये जाने के क्या कारण हैं: ग्रीर

(ग) 1969 से 1971 तक ग्रोरेन्ज स्पेशल की कितनी बिक्री हई?

# ■(•[SALE OF 'ORANGI SPECIAL' IN CALCUTTA

1747. SHRI (). 1>. TYAGI: Will the Minister of AGRICULTURE be pleased to refer to the answer to Starred Question No. 509 given in the Rajva Sabha on the 31st May, 1972, and 'late:

(a) tin circumstances in which "Orange Special" was heing sold in Calcutta by Pure Diinks till February, 1971, when they did inn produce am orange special concentrate from 1969 to 1971;

(b) the reasons foi the stoppage of sale of Orange Special in the Indian market; and

(c) whal were the --ales of Orange Special from 1969 to 1971?]

कृषि मंत्रासय में राज्य मंत्री (श्री अण्णासाहेक शिन्दे): (क) मैससं प्योर ड्रिक्स स्वयं ग्रोरेन्ज स्पेणल कांसेन्ट्रेट का उत्पादन नहीं कर रहे थे। तथापि दे विभिन्न देदी स्रोतों से कई दस्तुएं खरीद कर ग्रोरेन्ज स्पेणल ड्रिंथस तैयार कर रहे थे।

(ख) कलकत्ता एक्सपोर्ट कारपोरेशन से फेन्टा कांसेन्ट्रेट उपलब्ध होने पर मैसर्स प्योर ड्रिक्स ने ओरेन्ज स्पेशल का निर्माण करना बन्द कर दिया था ग्रीर उसके स्थान पर फेन्टा तैयार करना श्ररू कर दिया।

(ग) सरकार द्वारा ऐसी विकी के स्रांकडे नहीं रखे जाते हैं।

f[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) M/s. Pure Drinks had not been manufacturing them selves the concentrate for 'Orange Special'. They were, however, making the soft drink 'Orange Special' by purchasing various ingredients from different indigenous sources.

(b) With the availability of 'FANTA concentrate' from Coca Cola Export Cor poration, M/s. Pure Drinks stopped the manufacture ol Orange Special' and instead stalled the manufacture of FANTA.

f] ] English translation.

to Questions

(c) Such sale figures are not maintained  $h \setminus b$  the Government.]

#### **FACTORIES IN tin COUNTRY**

1718. SHRI VENIGALLA SATYANARAYANA: Will the Minister of AGRI CULTURE be pleased to state

(a) whether it is a fact that condition ol so inc sugai factories in the country is vir  $\$  deplorable; and

(In il so, the reasons thereof?

1HI. MINISTER OI STATE IN fill. MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) and (b) No, Sir. How-e\er, there are some sick mills in the i' tiuti) which have not worked mainly because of non-availability of cane, bad condition of machinery and financial diffi a I tics. I he Sugar Industry Enquiry Commission, which has been appointed in the CHUM ol the demand for nationalisation

0 tin sugar industry, ha-\* also been asked t < stud; in detail the problem of sick si gar mills.

## SETTING LI<sup>1</sup> oi \\ OpiiN UNIVERSITY

1711). SHRI VENIGALLA SATYANA-

1 *Vi*\\A: Will the Minister of EDUCA J ION ANT) SOCIAL WELFARE be pleased to state:

(a) whether Government propose to set u i an Open University in the country; and

(h) il so, the details thereof?

1HE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (i'ROF. s. NURUL HASAN): (a) and (I i J he proposal for setting up an Open University in the country is in the preli-ii n.nv stages of consideration.

## V^\ FIXATION IN TILL DEPARTMENT OF LIGHT HOUSES AND LIGHTSHIPS

1750. ->HRi A. G. KULKARNI: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSFORM be pleased to refer to the answer to Uustarred Question No. 928, given in the Rajya Sabha on the 16th August, 1972.i il itate:

(a) whethei Government have since finalised examination of the representation regarding in anomaly in the fixation of pay